

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 30th day of May 2002.

QUORUM : HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. S. DAYAL, A.M.

O. A. No. 285 of 2000.

1. Birendra Kumar Pal s/o Sri Raghunath Prasad Pal r/o 88-F,
Gujaini, Kanpur Nagar, District Kanpur.
2. Radhey Shyam Shukla s/o Shri Nand Kishore Shukla r/o 180,
Gopal Nagar, Yashoda Nagar, District Kanpur.

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..... Applicants.

Counsel for applicants : Sri K.K. Tripathi.

Versus

1. Union of India through Director, Postal Services, New Delhi.
2. Post Master General, Kanpur Region, Kanpur.
3. Director, Postal Service, Kanpur Region, Kanpur.
4. Senior Supdt. of Post Offices, Kanpur (M) Division, Kanpur.
5. Chief Post Master, Kanpur Head Office, Kanpur.

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..... Respondents.

Counsel for respondents : Sri D.K. Dwivedi.

O R D E R (ORAL)

BY MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A. under section 19 of the A.T. Act 1985, the applicants have challenged the order dated 27.1.2000 by which the Chief Post Master, Kanpur suggested to Post Master General, Kanpur to create a break to the service of the applicant so that they may not claim regularisation from the court and the department may not be troubled in future. It is not disputed that on basis of the suggestions given in the impugned letter, no action has been taken against the applicants. The applicants are still working on the post. No order is required from this tribunal so far this letter is concerned. However, ^{any} future ^{if} any such harassment is caused to the applicants by creating



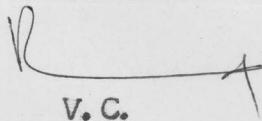
So far,
respondents.

artificial break, they may use this letter against their
regularisation is concerned, the applicant may represent to
the Chief Post Master General and if such representation is
made, the same be decided within three months from the date of
receipt of representation.

No order as to costs.



A. M.



V. C.

Asthana/
3.6.02